

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 18
(IB)-297(PB)/2018

IN THE MATTER OF:

Col. Sanjeev Dalal (Retd.)

.... Applicant/petitioner

Vs.

M/s. International Recreation & Amusement Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 26.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the CoC:

Mr. Siddharth B., Adv.

For the RP

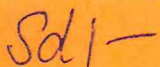
Mr. Sanjay Bhatt, Adv.

ORDER

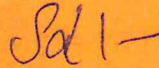
CA-1937(PB)/2019:-

The objections filed by the Class of Creditors are taken on record subject to just all exceptions. Learned counsel for the applicant undertakes to serve a copy of the same to the Mr. Sanjay Bhatt, learned counsel for the RP during the course of the day.

List on 10.10.2019.



(M. M. KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)